

**HIGH COURT OF SIKKIM**  
**GANGTOK**

No.: 03/HCS

Date : 06.04.2024

**NOTIFICATION**

Pursuant to the judgment dated 04.01.2024 passed by the Hon'ble Supreme Court in Writ Petition(C) No.643 of 2015, All India Judges Association v. Union of India & Ors., the Committee for Service Conditions of the District Judiciary(*In short, "the CSCDJ"*) was constituted by the Hon'ble, the Chief Justice, High Court of Sikkim, on 21.02.2024. The CSCDJ after deliberations and due consideration of the various directions issued by the Hon'ble Supreme Court in the above matter hereby formulates the following **Standard Operating Procedure(SOP)** for proper implementation of the recommendations of the Second National Judicial Pay Commission(*In short "the SNJPC"*) in respect of the pay, pension, allowances and all allied matters pertaining to Judicial Officers as approved by the Hon'ble Supreme Court:-

**STANDARD OPERATING PROCEDURE(SOP) FOR THE STATE**  
**OF SIKKIM**

1. The Home Department, Government of Sikkim, with the concurrence of the Finance Department shall publish notifications at the earliest in respect of the allowances for which no notification has been issued so far, thus, ensuring that the directions of the Hon'ble Supreme Court with regard to the recommendations of the SNJPC are duly complied with.

2. While issuing the notifications the effective dates, as recommended and approved, shall be distinctly mentioned.
3. The State Government and all concerned authorities shall act in terms of the directions passed by the Hon'ble Supreme Court vide the above judgment dated 04.01.2024 and the previous relevant orders passed in the matter.
4. If arrears of pay, allowances or retiral and pensionary benefits of any serving Judicial Officer/ pensioner/family pensioner have not been disbursed by their respective Heads of Department/Drawing & Disbursing Officers(DDOs) as per the orders of the Hon'ble Supreme Court, it shall be paid immediately and compliance reports shall be submitted to the Registrar of the High Court for onward submission before the Hon'ble Supreme Court.
5. All authorities concerned shall fully cooperate in the implementation of the recommendations of the SNJPC, as approved, and in making payment of the dues of the Judicial Officers, both serving and retired, without unnecessary delay.
6. Accounts Section/Pension Branch of the High Court shall maintain a separate database of retired Judges of the

District Judiciary and family pensioners with periodical updating, at least on a quarterly basis. The data shall be finalized or updated, as the case may be, by 30.04.2024 without fail.

7. For smooth disbursement of allowances, arrears and other in-service and retiral benefits of Judicial Officers, the following Authorities are hereby declared as Nodal Agencies:-

- (i) The Chief Secretary to Government of Sikkim;
- (ii) The Accountant General(A&E), Sikkim;
- (iii) The Additional Chief Secretary, Home Department, Government of Sikkim;
- (iv) The Chief Secretary, Secretary in-charge, Finance Department, Government of Sikkim;
- (v) The Secretary, Health and Family Welfare Department, Government of Sikkim, Government of Sikkim;
- (vi) The Registrar, High Court of Sikkim.

The above authorities shall ensure that the disbursements on account of arrears of salary, allowances and any other payable amount to Judicial Officers, retired Judicial Officers, pensioners and family pensioners are done at the earliest, if not already done.

8. The Judicial Officers/retired Judicial Officers/pensioners/family pensioner having grievance/issues with regard to release of their arrears of salary/allowances or any other retiral and pensionary benefits may bring the same to the notice of the CSCDJ either through the Nodal

Officer of the Committee or the Registrar of the High Court for timely redressal of the same.

9. The Nodal Officer shall monitor and coordinate the functioning of all the Nodal Agencies and report to the CSCDJ about any difficulty faced in the implementation of the recommendations of the SNJPC, as approved by the Hon'ble Supreme Court.
10. This SOP shall be published on the website of the High Court and all District Courts of the State.
11. The SOP shall also be separately communicated to all concerned for necessary information, guidance and compliance.

*sd/-*  
*ex-officio Secretary*  
*(CSCDJ)*